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Government of India
Ministry of Finance
(Department of Revenue)

Notification No.47/ 2013-Customs (N.T.)

New Delhi, dated the 22nd April, 2013

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Additional Commissioner of Customs and Central Excise, Delhi-IV to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on-

- (i) the Additional Commissioner and Central Excise, Delhi-IV;
- (ii) the Additional Commissioner of Customs, Inland Container Depot, Patparganj, New Delhi;
- (iii) the Assistant Commissioner of Customs, Inland Container Depot, Patparganj, New Delhi; and
- (iv) the Additional Commissioner of Customs, Import, Customs House, Kolkata,

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s. M.P. Lights, M/s. M.P. Manufacturing Co. and others issued *vide*, DRI. F. No. 23/82/2009-DZU-M.P/2298-2311 dated 23rd May, 2012, by the Additional Director, Directorate of Revenue Intelligence, Delhi Zonal Unit, New Delhi.

[F.No. 437/63/2012-Cus.IV]

(M.V. Vasudevan)
Under Secretary to the Government of India